



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Hearing by Video Conferencing**

**O.A. No.060/00892/2020**

Chandigarh, this the 20<sup>th</sup> of November, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

All India Pre and Para Clinical Medicos Association (AIPCMA), through its Authorized representative Dr. Rajnish Kanojia R/o 17-E-261, Chopasani Housing Board Jodhpur, Rajasthan – 342008.

**....Applicant**

(BY: Mr. Siddharth Sanwaria, Advocate)

**Versus**

1. Union of India through Secretary Ministry of Health and Family Welfare 'A' Wing, Nirman Bhavan, New Delhi – 110011.
2. National Medical Commission through its Chairman (In suppression of the Medical Council of India) Pocket 14, Sector 8, Dwarka Phase 1, New Delhi – 110077.
3. Undergraduate Medical Education Board (Autonomous Body) through its President Bahadur Shah Zafar Marg, New Delhi – 110002.
4. All India Institute of Medical Science Bilaspur (H.P.) through its Director, Bilaspur, H.P. 174001.
5. Post Graduate Institute of Medical Science and Research, through its Director, Sector 12, UT Chandigarh 160012.
6. University Grants Commission, Bahadur Shah Zafar Marg, New Delhi – 110002.
7. Dr. Jagat Rakesh Kanwar, to be served through Respondents No. 4 and 5 as they are having the correct address of Respondent No. 7.

**.... .Respondents**

**O R D E R(Oral)****SANJEEV KAUSHIK, MEMBER (J):**

1. At the outset, learned counsel seeks permission to withdraw the O.A. to enable the applicant to file a fresh one with better particulars on the same cause of action.
2. Permission granted.
3. The O.A. is dismissed as withdrawn with aforesaid liberty.

**(ANAND MATHUR)**  
**MEMBER (A)**

Place: Chandigarh  
Dated: 20.11.2020

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**(SANJEEV KAUSHIK)**  
**Member (J)**